## Central Administrative Tribunal Lucknow Bench Lucknow

Contempt Petition No.68/2008 In Original Application No.207/2008 This, the 19<sup>th</sup> day of March 2009

## HON'BLE MR. M. KANTHAIAH, MEMBER (J) HON'BLE DR. A.K. MISHRA, MEMBER (A)

Laxmi Prasad aged about 60 yeas retired SPM, Bankatwa S/O Sri Ram Sewak R/o Village Balapur P.O. Pure Shiv Dayalganj, Gonda.

...Applicant.

By Advocate: - Shri R.S. Gupta.

Versus.

- 1. Sri K.K. Maurya, S.P.Os., Gonda.
- 2. Sri Bahadur Singh, DPS o/o PMG, Gorakhpur.
- 3. Smt. Neelam Srivastava, CPMG, UP, Lucknow.

... Respondents.

By Advocate: - Shri S.P. Singh for Dr. Neelam Shukla.

## **ORDER (Oral)**

## BY MR. M. KANTHAIAH, MEMBER (J)

It is the case of the applicant that the respondents have not complied with the order of the Tribunal dt.21.07.2008. Counsel for respondents submits that in pursuance of the order of the Tribunal dt. 21.07.2008, the competent authority has passed order dated 19.12.2008, which is a reasoned and speaking order. It is also the argument of the applicant counsel that no opportunity of hearing was provided to the applicant on his representation and as such, the order dt. 19.12.2008 is not in accordance with the order of the Tribunal.

- 2. Heard both sides.
- 4. The scope of contempt is very limited and if the order dt. 19.12.2008 is not in consonance with the direction of the Tribunal the applicant is at



liberty to agitate the same by filing separate OA but it is not within the scope of contempt as such, the CCP is closed with a liberty to the applicant to agitate the same by filing a fresh OA, if he is still aggrieved with the order dt. 19.12.2008.

In the result, CCP is closed. Notices are discharged.

(DR. A.K. MISHRA) MEMBER (A) (M. KANTHAIAH) MEMBER (J)

19-03.09

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